ITEM NO.38 COURT NO.5 SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 11019/2022

(Arising out of impugned final judgment and order dated 21-03-2022 in WP No. 10975/2020 passed by the High Court Of Karnataka At Bengaluru)

ANISH M RAWTHER @ ANEES MOHAMMED RAWTHER Petitioner(s)

VERSUS

HAFEEZ UR RAHMAN & ORS. Respondent(s)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. U.K. Uniyal, Sr. Adv.
Mr. Dinesh Kumar Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Ishaan Tiwari, Adv.
Mr. R.P. Bansal, Adv.
Mr. Suresha N., Adv.
Ms. Ishita Bist, Adv.

For Respondent(s) Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Kushal Dube, Adv.
Mr. Abhiydaya Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List on 24th April, 2024.

Signature Not Verified
Digitally signed by SNEHA DAS
Date: 2024.03.07 17:16:02 IST
Reason:

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR